

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:460

ANSWERED ON:05.09.2011

OCCUPATIONAL DISEASES

Hussain Shri Syed Shahnawaz;Semmalai Shri S.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any statistical data relating to occupational linked diseases or death of workers in industries such as ship breaking, stone quarry, beedi industry etc. in the country;
- (b) if so, the details thereof, State-wise, industry-wise and disease-wise;
- (c) the action plan worked-out by the Government to operationalise the National Policy on safety, health and environment at work place;
- (d) whether there is any provision for providing free treatment to these workers afflicted with the above related diseases; and
- (e) if so, the details thereof and the action taken by the Government against factories/industries flouting occupational safety rules during the last three years?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 460 FOR ANSWER ON 05.09.2011 REGARDING OCCUPATIONAL DISEASES BY SHRI S. SEMMALAI AND SHRI SYED SHAHNAWAZ HUSSAIN.

(a)&(b): As per the information received from the Chief Inspector of Factories of the State Governments, the details of the occupational diseases reported under the Factories Act, 1948 are given at Annexure-I. The details of cases of occupational diseases reported in Coal Mines, Metal Mines (zinc mines, stone quarry, copper mines, gold mines etc.) under the Mines Act, 1952 in the country are given in Annexure-II and III.

(c): The Government has circulated the National Policy on Safety, Health and Environment at Work Place to all the concerned Ministries /Departments/State Governments. The Directorate General Factory Advice Service & Labour Institutes (DGFASLI), an attached office of the Ministry of Labour & Employment has organized Workshops /Seminars to create awareness about the National Policy. The details of the activities carried out by DGFASLI are given at Annexure-IV.

(d) & (e): Section 9A (4) of the Mines Act, 1952, provide for free medical treatment. There are provisions under the Employees' State Insurance Act, 1948 and Employees' Compensation Act, 1923 for providing treatment/compensation to the workers affected by occupational diseases. As per the information received from the Chief Inspector of Factories of the State Governments, the State-wise prosecution and conviction under Section 92 and Section 96-A of the Factories Act, 1948 for the year of 2007, 2008 and 2009 are given in Annexure-V.